

**Writ Petition No.4124 of 2015- RMB Chemicals Pvt.Ltd. & Anr vs.Union
of India & Ors, Before Hon'ble High Court of Kolkata**

SUMMARY

A **Writ Petition No.4124/2015** was filed before the Hon'ble High Court of Kolkata by the petitioner who has imported 23 M.T. Monosodium Glutamate from China, challenging the order of FSSAI informing the petitioner that the samples cannot be drawn for analysis on the ground that the imported goods of the petitioner did not indicate the name and complete address of the manufacturer/packer as required under Regulation 2.2.2:6(i) of the Food Safety and Standards (Packaging and Labelling) Regulation, 2011.

2. On 23.03.2015, after hearing the submissions of the learned counsels, the Hon'ble High Court of Kolkata dismissed the Writ Petition observing that the matter related to food safety and health and, admittedly, the impugned consignment at the time of import did not satisfy the labelling requirements as provided under the Regulation. Hence, the order directing affixation of the name and address of the manufacturer cannot be passed .